



2026:AHC-LKO:1278

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1282 of 2025

Mohd.Shamim

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt. Lko.
And 11 Others

.....Respondent(s)

Counsel for Petitioner(s) : Lal Bahadur Khan
Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Lal Bahadur Khan, the learned counsel for the petitioner, Shri Vikas Rai, the learned Standing Counsel for the State of U.P. and Shri Mohan Singh, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made over public utility land (Qabristan) bearing gata No.405 measuring 1.1760 Hectare situated at Village- Itraura, Tehsil-Akbarpur, Ambedkar Nagar.

3. Learned Standing Counsel has informed the Court on the basis of written instructions provided to him that proceedings under Section 67 Of U.P. Revenue Code, 2006 are pending since the year 2024.

4. Accordingly, the present petition is **disposed off** issuing a direction that proceedings under Section 67 Of U.P. Revenue Code, 2006 instituted for removal of encroachment made over the aforesaid land shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

January 8, 2026

-Amit K-

(Subhash Vidyarthi,J.)